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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-835/2004

New Delhi this the 5th day of April, 2004.

Hon'ble Shri Shanker Raju, Member(J)

Yugal Kishore
S/o late Sh. Nand Kishore,
R/o Q.No.160/A-2 Railway Colony,
Basant Road, Paharganj,
Delhi. Applicant

(through Sh. M.K. Bhardwaj, Advocate)

Versus

Union of India & Ors. through

1. General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. D.R.M.,
Northern Railway,
Delhi Division,
New Delhi.
3. Dy. Supdt. Engineer, Estate,
Northern Railway,
New Delhi. Respondents

ORDER (ORAL)

Heard the learned counsel.

Learned counsel submit that the claim of the applicant for regularisation of Railway Quarter No.160/A-2, Railway Colony, Basant Road, Paharganj, Delhi is yet to be considered. He also states that the applicant apprehends eviction from the aforesaid quarter. He placed reliance on the decision of the Apex Court in the case of Phoolvati Vs. UOI (AIR 1991 SC 469).

In view of the above, this OA is disposed of at the admission stage itself with a direction to the respondents to take a final decision regarding the request of the applicant for regularisation of the quarter within one month from the date of receipt of a copy of this order. Till then the applicant's status quo in so far as possession of the government quarter is concerned shall be maintained. A copy of this order be sent to the respondents.

S. Raju
(Shanker Raju)
Member(J)

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